

DIVISION BENCH
COURT - I

Mentioning
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

IA(I.B.C)/1803(KB)2023
IN
C.P. (IB)/393(KB)2021

CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	State Bank of India VS Reform Ferro Cast Limited
UNDER SECTION	IBC UNDER SEC 33(2)

Appearance(via video conference/physically)

Ms. Urmila Chakraborty, Adv.
Mr. Arun Kumar Gupta, RP

] For Resolution Professional

CORRIGENDUM ORDER

1. This matter has been mentioned by way of a memo seeking corrections of typographical errors of the order dated 24.04.2024. We have examined the memo and order the following corrections to the subject order hereinbelow:-
 - i. In Paragraph No.2, the name of Corporate Debtor shall be read as '**Reform Ferro Cast Limited**' instead of 'SAV Steels Private Limited' and
 - ii. In Paragraph No.4 (2 places) & Paragraph No.5 the IA No. shall be read as '**IA(IBC)/1803(KB)2023**' instead of 'IA(IBC)/1083(KB)2023'.
2. Rest of the contents of the order shall remain unchanged.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH (Court -I)
KOLKATA**

**IA(IBC)/1803(KB)2023
in
CP(IB)/393(KB)2021**

Under section 33(2) of the Insolvency & Bankruptcy Code, 2016

In the matter of:
State Bank of India

.... Financial Creditor

Versus

Reform Ferro Cast Limited

.... Corporate Debtor

And

In the matter of:
Arun Kumar Gupta,
Resolution Professional of Reform Ferro Cast Limited

... Applicant

Order pronounced on: 24.04.2024

Coram:

Shri Rohit Kapoor

: Member (Judicial)

Shri Balraj Joshi

: Member (Technical)

Appearances (through hybrid mode):

For RP

**: Mr.Joy Saha, Sr. Adv.
Ms.Urmila Chakraborty, Adv.
Mr.Arun Gupta, CA**

ORDER

Per: Balraj Joshi, Member (Technical)

1. This Adjudicating Authority convened through hybrid mode.
2. **IA(IBC)/1803(KB)2023-** is an application filed under section 33 of the Insolvency

and Bankruptcy Code, 2016 (“**IBC**”) by the Resolution Professional (“**RP**”) of SAV Steels Private Limited, the Corporate Debtor, praying for initiation of liquidation process of the Corporate Debtor.

3. The said I.A. was heard and reserved for orders, however while preparing the order, it was seen that an I.A. (IB) No. 72/KB/2023 filed by the Resolution Professional under section 19(2) is yet to be heard and disposed.
4. Since the outcome of I.A. (IB) No. 72/KB/2023 may affect I.A. (IB) No. 1083/KB/2023, accordingly I.A. (IB) No. 1083/KB/2023 is put back on board.
5. List I.A. (IB) No. 72/KB/2023 and I.A. (IB) No. 1083/KB/2023 along with C.P. (IB) No. 393/KB/2021 on **11 June 2024**.
6. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

Signed on this, the 24th day of April 2024.